

MR. SPEAKER: The very fact that a farmer has been appointed the Agriculture Minister shows that due importance is attached to the farmer.

PROF. P. G. MAVALANKAR: The terms of reference³ of APC should be finalised by end of the year.

6. Shri A. Bala Pajanor
7. Shri Ratansinh Rajda
8. Shri Rasheed Masood
9. Shri N. K. Shejwalker
10. Shri C. Subramaniam
11. Shri P. Venkatasubbaiah

13.03 hrs.

ANNOUNCEMENT RE: APPOINTMENT OF COMMITTEE ON THE USE OF LANGUAGE

MR. SPEAKER: Members are aware that the question of language has been raised on the floor of the House from time to time. At the meeting held by me with Leaders of Parties/Groups on 24 August, 1978 it was felt that such matters might not be raised in the House from day to day and it would be more appropriate if controversies relating to language which are brought to notice by Members, are placed for consideration before a Committee to be appointed by the Speaker.

The Committee shall perform such other functions as may be assigned to it by the Speaker from time to time.

The Committee shall give its recommendations and views to the Speaker on matters referred to it with due expedition.

The term of office of the Committee shall not exceed one year.

I have accordingly constituted the Committee consisting of the following:

1. Shri Jagjivan Ram—Chairman
2. Shri Dhanik Lal Mandla
3. Shrimati Parvathi Krishnan
4. Prof. P. G. Mavalankar
5. Shri Samar Mukherjee

13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at 11 minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the chair]

MENTAL HEALTH BILL

(i) REPORT OF JOINT COMMITTEE

DR. SUSHILA NAYAR (Jhansi): I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

DR. SUSHILA NAYAR: I beg to lay on the Table the record of evidence given before the Joint Committee on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto.